

12-10 hrs.

### MANIPUR AND TRIPURA (REPEAL OF LAWS) BILL

The Minister of Co-operation (Dr. P. S. Deshmukh): On behalf of Shri Ajit Prasad Jain, I beg to move for leave to introduce a Bill to provide for the repeal of certain laws in force in the Union Territories of Manipur and Tripura.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of certain laws in force in the Union Territories of Manipur and Tripura."

*The motion was adopted.*

Dr. P. S. Deshmukh: I introduce the Bill.

12.11 hrs.

### WORKING JOURNALISTS (FIXATION OF RATES OF WAGES) BILL—Contd.

Mr. Speaker: The House will now take up the further consideration of the following motion moved by Shri Abid Ali on the 18th August, 1958, namely:

"That the Bill to provide for the fixation of rates of wages in respect of working journalists and for matters connected therewith, be taken into consideration."

Shri Abid Ali will continue his speech.

The Deputy Minister of Labour (Shri Abid Ali): The other day I had only moved the Bill. Now Shri Nanda will speak on the Bill.

Mr. Speaker: I cannot allow this. Whoever moves the Bill, if he does not want to make any further speech, I shall place the motion before the House. Then Shri Nanda will get an opportunity to speak.

The Minister of Labour and Employment and Planning (Shri Nanda): At that time I had asked the Deputy-Speaker whether I could go away and I was told that I was not required as there was only the formal moving of the Bill.

Mr. Speaker: I cannot allow this.

Sardar Hukam Singh (Bhatinda): Since my name has been mentioned may I submit something? The only enquiry made from me was whether there was time for him to move his Bill before the Adjournment Motion could be taken up, and I said there was no time, as up till 4 P.M. we will have to consider the previous item on the agenda paper. That is what I said. Therefore, at the last hour Shri Abid Ali moved his Bill for consideration. Now he can only say that he has moved it. The motion may be placed before the House and the discussion may begin. Shri Nanda shall have the right to speak on that.

Shri Abid Ali: I moved the Bill when I was called upon by you to do so. I did not speak a word even. Then the further discussion was postponed.

Mr. Speaker: He need not have spoken a word. Even then I have to put it to the House. Hon. Members are aware that when once a motion is moved by a Member, if it is to be continued and if the Member is not present, it cannot be continued by another Member. There are precedents in the matter. Shrimati Parvathi Krishnan had moved a motion and she was not able to be present here when it was taken up again. Shri Gopalan wanted to continue that speech. I said: "No, I will place the motion before the House". So, I will now place the motion before the House and then immediately call upon Shri Nanda to speak.

Shri Naushir Bharsucha (East Khandesh): Will he have a right of reply again?